

**PUNJAB VIDHAN SABHA**

**BILL NO. 10-PLA- 2021**

**THE PUNJAB CO-OPERATIVE SOCIETIES (AMENDMENT)  
BILL, 2021**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Punjab Co-operative Societies Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Co-operative Societies (Amendment) Act, 2021. Short title and commencement.
2. (2) It shall come into force at once.
2. In the Punjab Co-operative Societies Act, 1961 (hereinafter referred to as the principal Act), in section 3, in sub-section (5), for the words and sign "purposes of appeal, ", the words and sign "purposes of appeal and revision," shall be substituted. Amendment in section 3 of Punjab Act 25 of 1961.
3. In the principal Act, in section 6,-
  - (i) before the existing proviso, the following proviso shall be inserted, namely:-

"Provided that in case of Urban Co-operative Bank (UCB), shareholding of an individual member, in no case, shall exceed five per cent of the share capital!"; and
  - (ii) in the existing proviso, for the words "Provided that" the words "Provided further that" shall be substituted.Amendment in section 6 of Punjab Act 25 of 1961.
4. In the principal Act, in section 7, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) For purposes of registration, an application shall be made to the Registrar alongwith the Registration Fees, as may be prescribed, by the Registrar from time to time."

Amendment in section 7 of Punjab Act 25 of 1961.
5. In the principal Act, in section 22, in sub-section (1), in clause (b), for the words "two years", the words "three years" shall be substituted. Amendment in section 22 of Punjab Act 25 of 1961.
6. In the principal Act, after section 26-B , the following section shall be inserted, namely:- Insertion of new section 26-C in Punjab Act 25 of 1961.

"26-C. In case of an insured Co-operative Bank, if an order for supersession Restriction on of its Committee, as per the requisition of the Reserve Bank membership of an of India, is made under sub-section (3) of Section 70A, at any insured Bank imposed after the time within a period of ten years before the date of incorporation of Reserve of this section or at any time after such incorporation, Bank of India as a then, no member of such Committee shall be eligible for being consequence under re-appointed, re-nominated, re-elected or re-co-opted on the Section 70-A. Committee of such bank or, for being a member or being appointed, nominated, elected, or co-opted, as a member of Committee of such bank or any other bank, for a period of two terms of the Committee from the date of order of supersession of the Committee."

Amendment in section 55 of Punjab Act 25 of 1961. 7. In the principal Act, in section 55, in sub-section (1), after clause (d), for the words "such dispute shall be referred to the Registrar", the words "such dispute shall be referred to the Registrar within a period of six years" shall be substituted.

Amendment in section 66 of Punjab Act 25 of 1961. 8. In the principal Act, in section 66, for the words, figures, signs and brackets, "purposes of Article 182 of the First Schedule to the Indian Limitation Act, 1908 (9 of 1908).", the words, figures and signs "purposes of Article 136 of the First Schedule to the Indian Limitation Act, 1963." shall be substituted.

Amendment in section 68 of Punjab Act 25 of 1961. 9. In the principal Act, in section 68, in sub-section (2), in clause (e), for the sign ".", the sign ":" shall be substituted, and thereafter, the following proviso shall be added, namely:-

"Provided that if an appeal is filed beyond a period of sixty days, the Appellate Authority may condone the delay for sufficient reasons."

Amendment in section 69 of Punjab Act 25 of 1961. 10. In the principal Act, in section 69, for Explanations (i) and (ii), the following Explanations shall be substituted, namely:-

- (i) The Government shall notify the officers, who shall exercise these powers on behalf of the Government. The Registrar of Co-operative Societies may also notify the officers, who shall exercise these powers on behalf of the Registrar.
- (ii) The application of a party to a reference shall not lie before the Registrar, if an order or decision is made in revision by the Registrar or any authority authorized by him in this regard."

**CHANDIGARH:**  
**THE 22<sup>ND</sup> MARCH, 2021**

**SHASHI LAKHANPAL MISHRA,**  
**SECRETARY.**